

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2635  
ANSWERED ON:06.12.2000  
VACANCY BASED ROSTER  
A.K.S. VIJAYAN

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether it is a fact that the Supreme Court in case of R.K. Sabharwal Vs. State of Punjab as well as J.C. Mallick Vs. Ministry of Railways has held that 'the 'Vacancy Based Roster' can operate only till such time the representation of persons belonging to the reserved categories reaches the prescribed percentage of reservation';

(b) if so, indicate the services i.e. Class I, II, III and Class IV category/grade under the Ministry of Social Justice and Empowerment and Public Sector Undertaking/Auto-nomous/Attached/Sub-Ordinate Organizations under its control where the representation of persons belonging to the SC/ST categories has reached the prescribed percentage of reservation and because of which 'Post Based Rosters' have been introduced in place of 'Vacancy Based Rosters'; and

(c) furnish reasons if 'Post Based Rosters' are introduced in place of 'Vacancy Based Rosters' in those categories of services also where representation has not reached the prescribed percentage of reservations?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a) Yes, Sir.

(b) A statement is laid on the Table of the House.

(c) This is in accordance with DOPTs OM No. 36012/2/96-Estt (Res.) dated 02.07.1997.

**ANNEXURE**

Information regarding the main Ministry

Post Based Rosters have been introduced in all Classes of Posts either with or without achieving the prescribed percentage in pursuance of DOPT's OM No.36012/2/96-Estt.(Res) dated 02.07.1997. However, in the Secretariat the division of posts is no more taken class wise but has been categorized Group wise as Group 'A' 'B' 'C' and 'D'.

In case of Section Officer (Group 'B') and Jr. Accountant (Group 'C') the prescribed percentage has been achieved.

Information regarding PSU's/Autonomous/Attached/Subordinate Organizations The following have introduced the post based roster after achieving the prescribed percentage of reservation in all Classes:-

1. Rehabilitation Council of India
2. National Institute of Mentally Handicapped
3. National Institute of Orthopaedically Handicapped.
4. National Backward Classes Finance and Development Corporation.

The following have introduced the Post Based Roster and have achieved the prescribed percentage in the classes shown against each:

1. Artificial Limb Manufacturing Company-Class I and Class II
2. National Scheduled Castes and Scheduled Tribes Finance Development Corporation-  
Class I and Class IV
3. National Institute of Hearing Handicapped- Class II and Class-IV
4. Commissioner for Linguistic Minorities in India- Class-II, Class-III & Class-IV

The following are new organizations and hence have not yet introduced post based rosters due to their recent establishment:

1. Chief Commissioner of Disabilities
2. National Handicapped and Finance Development Corporation.
3. Central Adoption Resource Agency.

National Minorities Development and Finance Corporation & National Commission for Scheduled Castes and Scheduled Tribes have switched over to the Post Based Roster without achieving the prescribed percentage in pursuance of DOPT's OM No.36012/2/96-Estt.(Res) dated 02.07.1997.